

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT:-

THE HONOURABLE MR. JUSTICE A.K.JAYASANKARAN NAMBIAR

AND

THE HONOURABLE MR.JUSTICE SHAJI P. CHALY

WEDNESDAY, THE 1ST DAY OF APRIL, 2020/12TH CHAITHRA, 1942

B.A. NO.1710 of 2020

(CRIME NO.172/2020 OF KARUNAGAPALLY POLICE STATION)

PETITIONER/ACCUSED

Maneesh S Nair, S/o.Sasidharan Nair Aged 21 years,
SreemoolamVeedu,ThuruthikaraMuri,Thuruthikara.P.O,
KunnathoorTalukKollamDistrict.
Now residing atVrindavanam, T0hazhavaVillage,
Manappally South Muri, KarunagappallyTaluk, kollam.

By Adv. Sri. S. Prasanth

RESPONDENTS/COMPLAINANT AND STATE

1. The Karunagappally Police station, through its Station House Officer rep. by Special Public Prosecutor, High Court of Kerala.
2. The State of Kerala rep. by The Public Prosecutor, High Court of Kerala

By Sri.Suman Chakravarthy, Public Prosecutor

This Bail Application having come up for admission on 01/04/2020, the Court on the same day passed the following:-

p.t.o.

A.K. JAYASANKARAN NAMBIAR, J.

&

SHAJI P. CHALY, J.

B.A.NO.1710 OF 2020

Dated this the 1st day of April, 2020

ORDER

Shaji P. Chaly, J.

The learned Public Prosecutor submitted that he has not served with a copy of the bail application. The learned counsel for the petitioner submitted that a copy of the bail application will be forwarded, and at the same time he has now submitted the crime number to the Public Prosecutor.

Therefore, for instructions, post on 3.4.2020.

**A.K.JAYASANKARAN NAMBIAR
JUDGE**

**SHAJI P. CHALY
JUDGE**